

**GOVERNMENT OF INDIA
EXTERNAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:6700
ANSWERED ON:08.05.2013
EXTRADITION TREATY
Jardosh Smt. Darshana Vikram

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the names of countries with which India has extradition treaty in place;
- (b) the countries from which criminals were extradited to India or vice-versa during the last three years;
- (c) whether the cases of hacking and data theft have also been covered in the extradition treaty;
- (d) if not, whether the Government is contemplating to take up the said issue with other countries; and
- (e) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR)

- (a) India has Extradition Treaties in operation with 35 countries namely Australia, Bahrain, Belarus, Belgium, Bhutan, Bulgaria, Canada, Egypt, France, Germany, Hong Kong, Republic of Korea, Kuwait, Malaysia, Mauritius, Mexico, Mongolia, Nepal, Netherlands, Oman, Poland, Portugal, Russia, Saudi Arabia, South Africa, Spain, Switzerland, Tajikistan, Turkey, Tunisia, UK, USA, Uzbekistan, UAE and Ukraine.
- (b) During the last three years i.e. from 2010 to 2012, India got fugitives extradited from Oman, Peru, Germany and Saudi Arabia whereas fugitives were extradited from India to USA, Croatia, Germany and Australia.
- (c) to (e) An offence shall be an extraditable offence if it is punishable under the laws in both the Contracting States by imprisonment for a period of at least one year.